

MINUTES OF THE MEETING No. 19/11 dated 11.8.2010(held on 16.8.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy.IA, Deptt. of C&PC (Chem.Div)
4. Shri S.K. Aggarwal, DC (MSME)
5. Shri S.S. Sah, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.18/11 for confirmation and confirmed and adopted the same without any change.

Case No A-19 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1238/AM10/DES-IV RLA F.No.03/94/40/586/AM10
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The Committee considered the case as per agenda and noted that reply from the firm has been received and handed over to TA. It was decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 8.9.2010.

Case No A-20 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1239/AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda and noted that reply from the firm has been received and handed over to TA. It was decided to defer consideration of the case for four weeks for want of comments. Accordingly the case may be re-listed on 8.9.2010.

Case No M-148 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Zenith Metals, Kolkata F.No.01/83/162/17/AM11/DES-IV
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The Committee considered the case as per agenda. It was decided to call for details of Export Items/Import Items/Process details, from PC-IV. U.O Note has been issued to PC-IV. Accordingly the case may be re-listed on 8.9.2010.

Case No M-149 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Bharat Enterprises, Delhi F.No.01/83/162/1291/AM10/DES-IV
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The Committee considered the case as per agenda. It was decided to call for details of Export Items/Import Items/Process details,

from PC-IV. U.O Note has been issued to PC-IV. Accordingly the case may be re-listed on 8.9.2010.

Case No M-150 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Ficus Pax (P)Ltd, Bangalore F.No.01/83/50/1915/AM08/DES-IV RLA F.No.07/24/40/173/AM08 Lic.No.0710051998 dated 14.6.2007
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The Committee considered the case as per agenda. The case came up for discussion in NC No.15/83 dated 14.7.2010 wherein it was decided to call for a copy of the firm's reply dated 17.11.2008 mentioned vide their representation dated 3.4.2010. Further, it was decided in the meeting now to call for copy of application. A letter was issued on 23.8.2010. Accordingly the case may be re-listed on 8.9.2010.

Case No M-151 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Ficus Pax (P)Ltd, Bangalore F.No.01/83/50/1977/AM08/DES-IV RLA F.No.07/24/40/497/AM08 Lic.No.0710053829 dated 15.10.2007
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The Committee considered the case as per agenda. The case came up for discussion in NC No.15/83 dated 14.7.2010 wherein it was decided to call for a copy of the firm's reply dated 17.11.2008 mentioned vide their representation dated 3.4.2010. Further, it was decided in the meeting now to call for copy of application. A letter was issued on 23.8.2010. Accordingly the case may be re-listed on 8.9.2010.

Case No M-152	M/ s Ficus Pax (P)Ltd, Bangalore
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NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	F.No.01/83/50/1934/AM08/DES-IV RLA F.No.07/24/40/253/AM08 Lic.No.0710052532 dated 8.7.2007
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The Committee considered the case as per agenda. The case came up for discussion in NC No.15/83 dated 14.7.2010 wherein it was decided to call for a copy of the firm's reply dated 17.11.2008 mentioned vide their representation dated 3.4.2010. Further, it was decided in the meeting now to call for copy of application. A letter was issued on 23.8.2010. Accordingly the case may be re-listed on 8.9.2010.

Case No M-153 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Century Textiles and Inds. Ltd, F.No.1) 01/83/50/500/AM09/DES-IV RLA F.No.02/24/40/86/AM09 Lic.No.0210114216 dated 27.6.2008 2) 01/83/50/2071/AM08 RLA F.No.02/24/40/299/AM08 Lic.No.0210109154 dated 15.2.2008 3) 01/83/50/311/AM09 RLA F.No.02/24/40/13/AM09 Lic.No.0210112756 dated 26.5.2008 4) 01/83/50/2072/AM08 RLA F.No.02/24/40/300/AM08 Lic.No.0210109161 dated 15.2.2008 5) 01/83/50/1612/AM08 RLA F.No.02/24/40/228/AM08 Lic.No.0210106558 dated 27.11.2007 6) 01/83/50/498/AM09 RLA F.No.02/24/40/84/AM09
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Lic.No.0210114212 dated 27.6.2008 7) 01/83/50/310/AM09 RLA F.No.02/24/40/08/AM09 Lic.No.0210112755 dated 26.5.2009 8) 01/83/50/499/AM09 RLA F.No.02/24/40/85/AM09 Lic.No.0210114215 dated 27.6.2007 9) 01/82/50/1743/AM07 RLA F.No.02/24/40/326/AM07 Lic.No.0210098741 dated 2.3.2007
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The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Information on the %age of extraneous material in waste paper
2. Test report from Government approved lab.

Accordingly the case may be re-listed on 8.9.2010. Letter issued on 23.8.2010

Case No M-154 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Vishnu Chemicals Ltd, Visakhapatnam F.No.01/83/50/899/AM09/DES-IV RLA F.No.26/24/40/001/AM09 Lic.No.0610007483 dated 16.10.2006
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The Committee considered the case as per agenda. On the basis of written recommendation dated Nil offered by Deptt. of C&PC(Chem.Div), the Committee decided to call for the following information from the firm as under:-

1. Chemical Oxide content in import and export items, supported with analysis report
2. Details of manufacturing process with chemical equation, molecular formulae .

Accordingly the case may be re-listed on 8.9.2010.

Case No M-155 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Kancor Ingredients Ltd, Cochin F.No.01/83/50/283/AM06/DES-IV RLA F.No.10/24/40/0065/AM05 Lic.No.1010023109 dated 21.3.2006
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The Committee considered the case as per agenda. The Committee decided to issue a letter to Spices Board asking to reply within 2 weeks time and defer the case for four weeks. A letter issued on 27.8.2010. Accordingly the case may be re-listed on 8.9.2010.

Case No M-156 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.01/83/50/614/AM10/DES-IV RLA F.No.03/95/40/0991/AM09 Lic.No.0310544113 dated 5.11.2009
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The Committee considered the case as per agenda . The comments of TA was considered in the meeting. It was decided to call for specific comments for consideration of the Committee, as the written comments offered by TA was not found in order. Accordingly the case may be re-listed on 8.9.2010.

Case No M-157 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.01/83/50/644/AM10/DES-IV RLA F.No.03/95/40/487/AM10 Lic.No.0310544521 dated 9.11.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 16.8.2010, the Committee decided to amend the description of export item as under:-

From	To
LAKPOL E1250 (Sorbitan Mono Oleate)	LAKPOL EI 250 (Sorbitan Mono Oleate)

The quantity and other description mentioned in the minutes of ALC M.No. 34/83-ALC-I/2009 dated 18.11.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-158 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Coloutex Industries Ltd, Mumbai F.No.01/83/50/1710/AM08/DES-IV RLA F.No.03/94/40/911/AM08 Lic.No.0310453283 dated 10.12.2007
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated Nil, the Committee decided to amend the description of export item as under:-

From	To
Dye CEMOD-12 WPC Dye content 38%	Dye CE MOD-O Wet press cake 38% Dye content (solvent red dyes)

The quantity and other description mentioned in the minutes of ALC M.No. 43/83-ALC-I/2007 dated 30.1.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-159 NC No.19/11 Dated 11.8.10 (held on 16.8.2010)	M/ s Param Wood Moulding (P) Ltd, Mumbai F.No.01/87/50/129/AM10/DES-IV RLA F.No.03/95/40/122/AM10 Lic.No.0310522892 dated 5.6.2009
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The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Utilization certificate (B/Es)
2. Copies of Shipping Bills

Accordingly the case may be re-listed on 8.9.2010

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 19/83-ALC1/2010 MEETING DATE : 11.08.2010

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

2	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 7/4/2010 by Deptt. of C&PC (PC..Div.). Reminder dated 2.7.2010 issued by this office. Last reminder issued on 23.7.2010. Accordingly the case may be re-listed on 8.9.2010..			

3	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HO File :01/83/050/00113/AM11/	RI A File :07/21/040/00485/AM10/	Lic No/Date:0710066856	Defer

4		07.09.2009	Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.8.2010. . Accordingly the case may be relisted on 8.9.2010		

5	Case No.:1/27/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00493/AM10/	RLA File :09/24/040/00217/AM10/	Lic.No/Date:0910039305 16.09.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

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Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Boxes Made out of Kraft paper	1.00 Kg	1. Kraft Paper of Rel. GSM 2. Industrial Corn Starch	1.10 Kg 0.028 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
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HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Boxes Made out of Kraft paper	1.00 Kg	1. Kraft Paper of Rel. GSM 2. Industrial Corn Starch	1.10 Kg 0.028 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:11.08.2010
	Decision : The case to be listed in M.No.20/83 dated 18.8.2010.			

9	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:11.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 22/4/2010 by DC(SSi). Reminder dated 18.6.2010 issued by this office. Accordingly the case may be re-listed on 8.9.2010...			

10	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:08.09.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.

Case No.:30/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00163/AM11/	RLA File :09/24/040/00333/AM10/	Lic.No/Date:0910040455 30.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Poly Coated Cupstock 2 PE	1 MT

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Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood)	0.927 MT
2.	SBR Latex (50% DRC)	0.000905 MT
3.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.0398 MT
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0027 MT
5.	LDPE	1.01 MT/MT content in export
6.	Packing Material	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00166/AM11/	RLA File :09/24/040/00341/AM10/	Lic.No/Date:0910040459 30.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Poly Coated Carton Board IPE (Paperboard applied for Packaging)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood pulp)	0.340 MT
2.	CTMP (Chemically treated pulp/bleached Chemical Treated Pulp)	0.436 MT
3.	SBR Latex (50% DRC)	0.0198 MT
4.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.105 MT
5.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.114 MT
6.	LDPE	1.01 MT/MT content in export
7.	Packing Material	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:34/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00167/AM11/	RLA File :09/24/040/00337/AM10/	Lic.No/Date:0910040457 30.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Multilayer Liquidpak Board	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood pulp)	0.885 MT
2.	SBR Latex (50% DRC)	0.00075 MT
3.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.0565 MT
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0970 MT
5.	Packing Material	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:31/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00164/AM11/	RLA File :09/24/040/00339/AM10/	Lic.No/Date:0910040549 07.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Poly Coated Cupstock 1 PE	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood pulp)	0.962 MT
2.	SBR Latex (50% DRC)	0.00094 MT
3.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.04136 MT
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0028 MT
5.	Packing Material	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 35/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Approved
HQ File :01/83/050/00168/AM11/	RLA File :09/24/040/00335/AM10/	Lic.No/Date:0910040548 07.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	100% Recycle Grey Back Board (Paperboard for packaging)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Waste Paper (Sorted office Paper, Coated Book Stock, Over issue Newspaper, Multigrade Printer trimmings, Mixed Waste Paper etc.	0.947 MT
2.	SBR Latex (50% DRC)	0.018 MT
3.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.010 MT
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.1052 MT
5.	Packing Material	As per packing policy

Case No.:26/48/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00910/AM10/	RLA File :05/24/040/00423/AM10/	Lic.No/Date:0510256298 14.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

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As per application

Import Item

S.No.	Description of Item	Quantity
1.	Printed Diary Block untrimmed (contain printing paper uncoated 50-150 GSM)	150727 No. (35419 Kg)
2.	Book Binding Board (1 mm to 4 mm)	1.05 Kg/Kg content in export
3.	PVC coated paper (Rel. GSM)	1.05 sq.mtr./sq. mtr. content in export
4.	Glue	1 Kg/100 Kg of paper used
5.	Sewing thread	1.02 mtr./mtr. content in export
6.	Polyester Satin Ribbon (3 mm to 6 mm)	- do -
7.	Printed paper uncoated Rel. GSM	1.12 Kg/Kg content in export
8.	Digital Plate	Upto 2% of FOB value
9.	Printing Ink	1.0 gm/kg of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.:4/44/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00820/AM10/	RLA File :31/24/040/00185/AM10/	Lic.No/Date:3110041554 18.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div) vide U.O.No.46011/13/2008-PC-II dated 16.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pour Point Depressant (Brand Name: Maxdip 5050AB)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 36/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Approved
HQ File :01/83/050/00169/AM11/	RLA File :09/24/040/00334/AM10/	Lic.No/Date:0910040715 29.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	

1.	Coated Duplex Board White Back (Paperboard for packaging)	1 MT
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Import Item

S.No.	Description of Item	Quantity
1.	Bleached Soft Wood Pulp (Softwood/hardwood pulp)	0.36 MT
2.	Waste paper (Sorted Office Paper, Coated Book Stock, Over issue Newspaper, Old Newspaper, Multigrade Printer trimmings, Mixed Waste Paper etc.)	0.51 MT
3.	SBR Latex (50% DRC)	0.0152 MT
4.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.025 MT
5.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.1048 MT
6.	Packing Material	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 21/11/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Approved
HQ File :01/83/050/00154/AM11/	RLA File :31/24/040/00225/AM10/	Lic.No/Date:3110041783 02.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/55/2010-Ch.II dated 10.6.2010, the Committee decided to approve the case as

19 under:-

Export Item	Qty.	Import Item	Qty.
Di-Isobutyl aluminium hydride 25% in Toluene	1 Kg	Di-isobutyl aluminium hydride	0.250 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20

Case No.:20/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00904/AM10/	RLA File :03/94/040/00957/AM10/	Lic.No/Date:0310560333 16.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/59/2010-Ch.II dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Flavor Natural Mint 487692 (RD 12-54B) Containing 22% of RDW6- 80 K key for 0487692 (Key for Mentos Flavor)	1 Kg	RDW6 – 80 K Key for 0487692 (Key for Mentos Flavor)	0.220 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:37/11/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00170/AM11/	RLA File :17/24/040/00004/AM10/	Lic.No/Date:1710003148 03.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/33/2010-Ch.II dated 12.8.2010, the Committee decided to approve the case as under:-

21	Export Item	Qty.	Import Item	Qty.
	Blend of Dicyandiamide Formaldehyde Resin + Sodium Ligno Sulfonate (Dispersant) + Talc Powder (VENTAN DRS) (Light brown powder) Containing: Dicynadiazide Formaldehyde Resin : 42% Sodium Lignosulphonate 38%	1 Kg	1. Dicynadiazide 2. Formaldehyde, 37% 3. Sodium Lignosulphonate	0.243 Kg 0.701 Kg 0.389 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	Case No.:2/19/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00306/AM11/	RLA File :10/24/040/00125/AM10/	Lic.No/Date:1010037476 04.03.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

23	Case No.:3/19/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00307/AM11/	RLA File :17/24/040/00027/AM10/	Lic.No/Date:1710003149 04.03.2010	Defer Date:08.09.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.8.2010. Accordingly the case may be relisted on 8.9.2010

24

Case No.:23/11/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00156/AM11/	RLA File :05/23/040/00198/AM10/	Lic.No/Date:0510259953 05.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide U.O.No.46011/97/2009-PC.II dated 10.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Formulated Additive Parafin	1 Kg	1. C10 Plus Linear Alpha Olifines	0.6825 Kg
		2. C20 Plus Linear Alpha Olifines	0.3675 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:1/19/83-ALC1/2010		Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00305/AM11/		RLA File :09/24/040/00416/AM10/	Lic.No/Date:0910041213 08.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-				
<u>Export Item</u>				
-				
S.No.	Description of Item		Quantity	

1.	Poly Coated Cupstock 2 PE	1 MT
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Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood)	0.927 MT
2.	SBR Latex (50% DRC)	0.000905 MT
3.	Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco)	0.0398 MT
4.	Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant)	0.0027 MT
5.	LDPE	1.01 MT/MT content in export
6.	Packing Material	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 24/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Approved
HQ File :01/83/050/00157/AM11/	RLA File :07/21/040/01137/AM10/	Lic.No/Date:0710070438 09.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:25/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00158/AM11/	RLA File :07/21/040/01140/AM10/	Lic.No/Date:0710070437 09.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:16/11/83-ALC1/2010	Partv Name:RALLIS INDIA LIMITED	Meet No/Date:19/83-ALC1/2010	Status:Case
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28			11.08.2010	Deferred
	HQ File :01/83/050/00149/AM11/	RLA File :03/95/040/00792/AM10/	Lic.No/Date:0310563860 10.03.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/7/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 27.8.2010.. Accordingly the case may be re-listed on 8.9.2010.			

29	Case No.:8/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00978/AM10/	RLA File :02/24/040/00241/AM10/	Lic.No/Date:0210139218 12.03.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT vide letter dated 23.8.2010.. Accordingly the case may be re-listed on 8.9.2010.			

30	Case No.:9/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00979/AM10/	RLA File :02/24/040/00242/AM10/	Lic.No/Date:0210139219 12.03.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT vide letter dated 23.8.2010.. . Accordingly the case may be re-listed on 8.9.2010.			

31	Case No.:10/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00980/AM10/	RLA File :10/24/040/00134/AM10/	Lic.No/Date:1010037675 12.03.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

Case No.:12/52/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00982/AM10/	RLA File :05/24/040/00491/AM10/	Lic.No/Date:0510260351 12.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

-

S.No.	Description of Item	Quantity
1.	Coconut & Rice Milk Hot Oil	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Tube Coconut & Rice Milk Hot Oil Rel. Size	Net + 0.5%
2.	Hydroxyethylcellulose/Natrosol 250M Pharm USA	1.005 Kg
3.	Benzoic Acid/Benzoic Acid 100130 Powder/B.A.PH EUR BP	0.201 Kg
4.	Peg/PPG-20/6 Dimethicone/Abil B 88184 (Dimeticone Copolyol	0.804 Kg
5.	Dehyquart 701 NA/Polyquart 701 NA (Aqua Polyquartemium-7, Methylparaben, propylparaben	5.025 Kg
6.	Keravis 9Aqua, Hydrolyzed Vegetable Protein PG-Propyl Silanetriol, Phenoxyethanol, Potassium Sorbate, Ethylparaben, Methylparaben, Butylparaben, Isobutylparaben, propylparaben)	0.402 Kg
7.	D Pathenol	0.7538 Kg

8.	PEG-40 Hydrogenated Castor Oil/Eumulgin HRE-40	1.005 Kg
9.	Synthetic perfumery compound C& Rice E 0602658 (perfume)	0.402 Kg
10.	Cosflor Coconut HGS	0.3015 Kg
11.	Extrapone Rice Milk	0.3015 Kg
12.	Sodium Citrate/Tri Sodium Citrate	0.3015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

33	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

34	Case No.:14/52/83-ALC1/2009	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Rejected
	HQ File :01/83/050/00984/AM10/	RLA File :03/95/040/00773/AM10/	Lic.No/Date:0310564576 12.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 14/7/2010 issued by Deptt. of C&PC (Chem.Div.) followed by reminder dated 23.7.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:17/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
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HQ File :01/83/050/00150/AM11/

RLA File :07/21/040/01150/AM10/

Lic.No/Date:0710070573
17.03.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:1/3/83-ALC1/2010

Party Name:K K POLYCOLOR (I) LTD.

Meet No/Date:19/83-ALC1/2010
11.08.2010Status:Case
Deferred

HQ File :01/83/050/00036/AM11/

RLA File :02/24/040/00224/AM10/

Lic.No/Date:0210140651
07.04.2010Defer
Date:08.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010

Case No.:2/3/83-ALC1/2010

Party Name:VIVIMED LABS LIMITED

Meet No/Date:19/83-ALC1/2010
11.08.2010Status:Case
Deferred

HQ File :01/83/050/00037/AM11/

RLA File :09/24/040/00541/AM10/

Lic.No/Date:0910041572
07.04.2010Defer
Date:08.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.9.2010.

38	Case No.:3/3/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM11/	RLA File :05/24/040/00543/AM10/	Lic.No/Date:0510262023 07.04.2010	Defer Date:08.09.2010
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 11.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Details with quantity of raw material imported and indigenous required for each export product separately. A letter has been issued on 27.8.2010. Accordingly the case may be re-listed on .8.9.2010.			

39	Case No.:4/3/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
	HQ File :01/83/050/00039/AM11/	RLA File :03/94/040/01131/AM10/	Lic.No/Date:0310568497 07.04.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and noted that the firm vide its letter dated 13.7.2010 addressed to RLA, Mumbai had surrendered above cited advance authorization. Therefore, the Committee decided to withdraw the case from Committee's agenda.			

40	Case No.:12/3/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00047/AM11/	RLA File :09/24/040/00514/AM10/	Lic.No/Date:0910041603 09.04.2010	Defer Date:08.09.2010
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

41	Case No.:13/3/83-ALC1/2010	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00048/AM11/	RLA File :02/24/040/00243/AM10/	Lic.No/Date:0210140754 09.04.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

42	Case No.:14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lic.No/Date:1010038144 09.04.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

43	Case No.:15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lic.No/Date:1010038145 09.04.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

44	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

45	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

46	Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

47	Case No.:2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.9.2010.			

48	Case No.:3/7/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00094/AM11/	RLA File :07/24/040/00028/AM11/	Lic.No/Date:0710071433 04.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

49	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

50	Case No.:40/11/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00173/AM11/	RLA File :37/24/040/00004/AM10/	Lic.No/Date:3710001283 05.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

51	Case No.:6/7/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00097/AM11/	RLA File :03/95/040/00084/AM11/	Lic.No/Date:0310572949 06.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of reply to D/L dated 28.6.2010 issued by Deptt. of C&PC(Chem.Div).. Accordingly the case may be re-listed on 8.9.2010. A reminder issued on 27.8.2010.			

52	Case No.:17/7/83-ALC1/2010	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00108/AM11/	RLA File :34/24/040/00019/AM11/	Lic.No/Date:3410026979 07.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.8.2010.. Accordingly the case may be relisted on			

8.9.2010

53	Case No.:28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

Case No.:11/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00102/AM11/	RLA File :05/24/040/00044/AM11/	Lic.No/Date:0510263959 10.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
-			
S.No.	Description of Item	Quantity	
1.	Feet up Exfoliating Foot Scrub	100 Kg	
-			
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Tube Feet up Exfoliating Foot Scrub Rel. Size	Net + 0.5%	
2.	Sodium Laureth Sulfate (28%)	10.05 Kg	
3.	Sodium Hydroxides/SODU Wodorotlenek CZ	0.30 Kg	

	Naoh	
4.	Phrnonip XB, (Phenoxy Ethanol, Methylparaben, Ethylparaben, propylparaben)	0.70 Kg
5.	Plantcare 818 UP (Coco-Glucoside 52%)	5.03 Kg
6.	Euperlan PK 3000 AM (Glycol Distearate, Laureth-4, Aqua Cocamidopropyl Betaine, Formic Acid)	2.01 Kg
7.	Cocamidopropyl Betaine (38%) Tego Betain F50	2.01 Kg
8.	Sweet Almond Oil Refined PhEur (Lorcos) (Prunus Amygdalus Dulcis)	0.25 Kg
9.	Frag. E 0908580 New Cool (perfume)	0.20 Kg
10.	Disodium Edta	0.10 Kg
11.	Ext. Sage Conc193801 PF (Salvia Officinalis Extract, Aqua, Glycerine, Potassium Sorbate, Sodium Benzoate)	0.30 Kg
12.	Pumice Sand 20 Mesh Irradiated	5.03 Kg
13.	Prungs Amygdalus Dulcis/Sweet Almond Granules (Irradiated)	1.005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:12/7/83-ALC1/2010

Party Name:SILVER OAK
LABORATORIES PVT.LTD.

Meet No/Date:19/83-ALC1/2010
11.08.2010

**Status:Case
Approved**

HQ File :01/83/050/00103/AM11/

RLA File :05/24/040/00043/AM11/

Lic.No/Date:0510263961
10.05.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	FEET UP COOLING FOOT GEL	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE FEET UP COLLING FOOT GEL (REL SIZE)	Net + 0.5%
2.	PHENONIP XB (PHENOXY ETHANOL, METHYL PARABEN, ETHYL PARABEN, PROPYL PARABEN)	0.6533 Kg
3.	SODIUM HYDROXIDE/SODU WODOROTLENEK CZ NAOH	0.0704 Kg
4.	WATER MINT PS ORGANIC CRODAROM (GLYCERIN, AQUA, MENTHA AQUATICA EXTRACT, POTASSIUM SORBATE)	0.3015 Kg
5.	PEG-40 HYDROGENATED CASTOR OIL/EUMULGIN HRE 40	0.2010 kg
6.	FRAG. E 0908580 NEW COOL (PERFUME)	0.2010 Kg
7.	ESS. OIL LEMONGRASS E _0308209 (CYMBOPOGON SCHOENANTHUS OIL)	0.01005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:13/7/83-ALC1/2010

Party Name:SILVER OAK
LABORATORIES PVT.LTD.

Meet No/Date:19/83-ALC1/2010
11.08.2010

Status:Case
Approved

HO File :01/83/050/00104/AM11/

RLA File :05/24/040/00042/AM11/

Lic.No/Date:0510263962

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Nourishing Hand Cream Jumbo	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE NOURISHING HAND CREAM FOR DRY HANDS (Rel Size)	Net + 0.5%
2.	STEARYL ALCOHOL (LANETTTE 18)	3.0150 Kg
3.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	3.0150 Kg
4.	CETYL ALCOHOL(LENETTE 16)	2.0100 Kg
5.	CITHROL GMS 0402 (GLYCERYL STEARATE)	1.0050 Kg
6.	CRODAMOL CAP (CETEARYL ETHYLHEXANOATE & ISOPROPYL MYRISTATE)	0.4523 Kg
7.	CETEARETH-20/EUMULGIN B2	0.3015 Kg
8.	STEARIC ACID/PRISTERENE 9559	0.2211 Kg
9.	SODIUM HYDROXIDE/SODU WODOROTELNEK CZ NAOH	0.0905 Kg
10.	SWEET ALMOND OIL (LORCOS)/SWEET	0.5025 Kg

	ALMOND OIL REFINED PH EUR (PRUNUS AMYGDALUS DULCIS)	
11.	FRAG. 196640 SOFT ALMOND (PERFUME)	0.3015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:14/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00105/AM11/	RLA File :05/24/040/00041/AM11/	Lic.No/Date:0510263963 10.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	FEET UP SOOTHING FOOT CREAM JUMBO	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	CARBAMIDE (UREA)	9.7485 Kg
2.	LANETTE N (CETEARYL ALCOHOL, SODIUM CETEARYL SULPHATE)	11.5575 Kg
3.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	3.5678 Kg
4.	CETEARATETH-12/EUMULGIN B1	1.0050 Kg
5.	WHEAT GERM OIL RBD 56052 (TRITICUM	0.5025 Kg

	VULGARE GERM OIL)	
6.	COSFLOR SWEET ORANGE BLOSSOM PG-1 (CITRUS AURANTIUM DULCIS FLOWER EXTRACT, PROPYLENE GLYCOL)	0.3015 Kg
7.	FRAG. E _ 0908580 NEW COOL (PERFUME)	0.3015 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

58	Case No.:16/7/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case deferred
	HQ File :01/83/050/00107/AM11/	RLA File :08/24/040/00045/AM11/	Lic.No/Date:0810088895 10.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

59	Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

	Case No.:20/7/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
	HQ File :01/83/050/00111/AM11/	RLA File :03/95/040/01026/AM09/	Lic.No/Date:0310573871 12.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/21/2010-Ch.II dated 28.7.2010, the Committee decided to approve the case as			

60	under:-			
	Export Item	Qty.	Import Item	Qty.
	Galaxy 37% SL (Acifluorfen Sodium 6.7% + Bentazone Sodium 30.3% SL)	1 Litre	1. Acifluorfen Acid 85% 2. Bentazone 96%	0.076 Kg 0.317 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

61	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

62	Case No.:1/11/83-ALC1/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00134/AM11/	RLA File :03/94/040/00207/AM11/	Lic.No/Date:0310577125 03.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.8.2010. . Accordingly the case may be relisted on 8.9.2010			

63	Case No.:2/11/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/00119/AM10/	Lic.No/Date:1010038868 03.06.2010	Defer Date:08.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010

64	Case No.:3/11/83-ALC1/2010	Party Name:VERSA TILE CHEMICALS LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.9.2010.			

65	Case No.:4/11/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00137/AM11/	RLA File :10/24/040/00015/AM11/	Lic.No/Date:1010038874 04.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010			

66	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010			

	Case No.:6/11/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
	HQ File :01/83/050/00139/AM11/	RLA File :05/24/040/00083/AM11/	Lic.No/Date:0510265484 04.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Tender care vanilla	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	BEESWAS LIGHT YELLOW	6.0300 Kg
2.	PARAFFIN WAX	6.0300 Kg
3.	ACETYLATED LANOLIN/ACYLAN UK	5.0250 Kg
4.	di-alpha TOCOPHERYL ACETATE/VIT. E ACETATE	0.5025 Kg
5.	FRAG. 406247 VANILLA GRASS (PERFUME)	1.0050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:7/11/83-ALC1/2010

Party Name:VPAC CARTONS INDIA PVT LTD.,

Meet No/Date:19/83-ALC1/2010
11.08.2010

Status:Case
Deferred

HQ File :01/83/050/00140/AM11/

RLA File :07/24/040/00063/AM11/

Lic.No/Date:0710072041
07.06.2010

Defer
Date:08.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010

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Case No.:9/11/83-ALC1/2010	Party Name:GA YA TRISHKTI PAPER AND BOARDS LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00142/AM11/	RLA File :52/24/040/00006/AM11/	Lic.No/Date:5210030975 07.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 11.8.2010, the Committee decided to approve the case, with 10% wastage on waste paper, as under:-			
<u>Export Item</u>			
-			
-			
S.No.	Description of Item	Quantity	
1.	Coated paper board, white back/grey back GSM: 200-450	1 MT	
-			
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Waste paper all grades	1.10 MT	
2.	Latex DL611/SBR Latex (50-60% DRC)	0.0982 MT	
3.	Calcium Carbonate (WMI)	0.1000 MT	
4.	Kaolin Clay (Ultra Gloss)	0.0864 MT	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

70	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:08.09.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010

71	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). A letter issued on 27.8.2010. Accordingly the case may be re-listed on 8.9.2010.			

Case No.:12/11/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00145/AM11/	RLA File :03/94/040/00932/AM10/	Lic.No/Date:0310577784 08.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/60/2010-Ch.II dated 11.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
ZINCLITE 610 CM Electroplating Brightner Containing 20.8% Epichlorohydrin 10% Luganvan G 35, 10% Polyvinyl Alcohol (Polysizer 173)	1 Kg	1. Epichlorohydrin 2. Lugalvn G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173)	0.208 Kg 0.100 Kg 0.100 Kg
SOLAR DEP 151 Electroplating reaction products – Chemical Name -1-(2 hydroxy-3- Sulphopropyl) Pyridinium	1 Kg	Propargyle Alcohol	2.600 Kg

Hydroxide Inner Salt			
SOLAR PPS – OH 8000 Electroplating reaction products – Chemical Name - 1-(2 hydroxy-3- Sulphopropyl) Pyridinium Hydroxide Inner Salt	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kg 0.405 Kg
CHROME CA SALT Electroplating Salt Containing 99% Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
ZILNTHOBRITE CLZ 937 BP Electroplating Salt Containing 75% Boric Acid	1 kg	Boric Acid	0.750 Kg
NICKEL CHLORIDE (HEXAHYDRATE) Electroplating Salt Containing 25.5% Nickel Metal	1 Kg	Nickel Metal	0.240 Kg
NICKEL SULPHATE (TG) (HEXAHYDRATE) Electroplating Salt Containing 25.5% Nickel Metal	1 Kg	Nickel Metal	0.225 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 13/11/83-ALC1/2010	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Approved
HQ File :01/83/050/00146/AM11/	RLA File :03/95/040/00175/AM11/	Lic.No/Date:0310577803 08.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/85/2006-Ch.II dated 11.8.2010, the Committee decided to approve the case as

under:-

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Export Item	Qty.	Import Item	Qty.
2-Phenylamino-3-Methyl-6-(Diethyl Amino)-Spiro (Isobenzofuran-1(3H), 9-(9H)-Xanthene) -3-one(SND)-9)	1 Kg	1. Diethyl Meta Amino Phenol (DEMAP)	0.568 Kg
		2. Phthalic Anhydride	0.611 Kg
		3. 4-Methoxy 2- Methyl Diphenyl Amine	0.530 Kg
		4. Caustic Soda Flakes	4.420 Kg
		OR	
		5. Caustic Soda Lye 50%	8.844 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:14/11/83-ALC1/2010	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00147/AM11/	RLA File :03/95/040/00165/AM11/	Lic.No/Date:0310577844 08.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide U.O.No.46011/59/2009-PC.II dated 11.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Semi solidified Methanol Gel	1 Kg	1. Methyl Alcohol	0.8330 Kg
		2. Cross Linked Acrylic Acid Polymer Powder	0.0049 Kg
		3. Veegum (Magnesium Aluminium Silicate)	0.0015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 29/11/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Approved
HQ File :01/83/050/00162/AM11/	RLA File :03/94/040/00970/AM10/	Lic.No/Date:0310577932 08.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/60/2010-Ch.II dated 11.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
SOLAR BA 77 Electroplating Reaction Product – Chemical Name – 3 Butyne 2 One 4-Phenyl	1	Orthochloro Benzaldehyde	0.700 Kg
SOLAR DEP 151 Electroplating reaction products – Chemical Name -1-(2 hydroxy-3-Sulphopropyl) Pyridinium Hydroxide Inner Salt	1 Kg	Propargyle Alcohol	2.600 Kg
SOLAR PPS – OH 8000 Electroplating reaction products – Chemical Name -1-(2 hydroxy-3-Sulphopropyl) Pyridinium Hydroxide Inner Salt	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kg 0.405 Kg

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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	Case No.: 41/11/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Deferred
	HQ File :01/83/050/00174/AM11/	RLA File :02/24/040/00016/AM11/	Lic.No/Date:0210143173 09.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda.. A D/L issued on 27.8.2010 based on the oral comments of DIPP. Accordingly the case may be re-listed on 8.9.2010.			

77	Case No.: 42/11/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status: Case Deferred
	HQ File :01/83/050/00175/AM11/	RLA File :03/95/040/00185/AM11/	Lic.No/Date:0310578081 09.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.9.2010.			

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Case No.:8/15/83-ALC1/2010	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00263/AM11/	RLA File :03/94/040/00273/AM11/	Lic.No/Date:0310581451 30.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/1/2010-Ch.II dated 6.5.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Tebuconazole Technical	1 Kg	1. T-Oxirane (2-[(4-Chloro-Phenyl)-Ethyl] 2-(1,1-Dimethyl Ethyl)] Oxirane)	1.020 Kg

		2. 1,2,4-Triazole	0.304 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 8.9.2010.			

80	Case No.:7/15/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00262/AM11/	RLA File :05/24/040/00112/AM11/	Lic.No/Date:0510267171 30.06.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 8.9.2010.			

81	Case No.:1/15/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00256/AM11/	RLA File :09/24/040/00119/AM11/	Lic.No/Date:0910042590 02.07.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010			

	Case No.:2/15/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
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82	HQ File :01/83/050/00257/AM11/	RLA File :08/24/040/00032/AM11/	Lic.No/Date:0810090265 02.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

83	Case No.:3/15/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00258/AM11/	RLA File :04/24/040/00015/AM10/	Lic.No/Date:0410115214 05.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

84	Case No.:4/15/83-ALC1/2010	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00259/AM11/	RLA File :05/24/040/00076/AM11/	Lic.No/Date:0510267515 05.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

85	Case No.:5/15/83-ALC1/2010	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00260/AM11/	RLA File :05/24/040/00077/AM11/	Lic.No/Date:0510267521 05.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks of comments from TA.. Accordingly the case may be relisted on 8.9.2010				

	Case No.:10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
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86	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

87	Case No.:12/15/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00267/AM11/	RLA File :07/21/040/00252/AM11/	Lic.No/Date:0710072642 06.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from TA. Accordingly the case may be relisted on 8.9.2010				

88	Case No.:6/19/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00310/AM11/	RLA File :03/94/040/00327/AM11/	Lic.No/Date:0310585037 26.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

89	Case No.:4/19/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00308/AM11/	RLA File :02/24/040/00184/AM10/	Lic.No/Date:0210145728 27.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from TA.. Accordingly the case may be relisted on 8.9.2010				

	Case No.:5/19/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
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90	HQ File :01/83/050/00309/AM11/	RLA File :02/24/040/00065/AM11/	Lic.No/Date:0210145767 28.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

91	Case No.:7/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00311/AM11/	RLA File :03/95/040/00740/AM10/	Lic.No/Date:0310585257 28.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

92	Case No.:11/19/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00315/AM11/	RLA File :09/24/040/00331/AM10/	Lic.No/Date:0910042879 28.07.2010	Defer Date:08.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010				

93

Case No.:8/19/83-ALC1/2010	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
HQ File :01/83/050/00312/AM11/	RLA File :03/95/040/00201/AM11/	Lic.No/Date:0310585354 29.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/59/2009-Ch.II dated 30.7.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Basic Chromium Sulphate	1 Kg	Sodium Bichromate	0.441 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	Case No.:9/19/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00313/AM11/	RLA File :03/94/040/00366/AM11/	Lic.No/Date:0310585396 29.07.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010			

95	Case No.:10/19/83-ALC1/2010	Party Name:NOCIL LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Deferred
	HQ File :01/83/050/00314/AM11/	RLA File :03/95/040/00058/AM11/	Lic.No/Date:0310585485 30.07.2010	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010			

96	Case No.:12/19/83-ALC1/2010	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Approved
	HQ File :01/83/050/00316/AM11/	RLA File :04/24/040/00101/AM11/	Lic.No/Date:0410115998 03.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of verbal comments offered by Deptt. of C&PC(Chem.Div), the Committee decided to approve this case as per SION A- 1189. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:13/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2010 11.08.2010	Status:Case Added
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.9.2010

Date:26.08.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer